NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 392/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2017

NAME OF THE PARTIES:

Premier Auto Finance Ltd. V/s.

AMS Trading & Investment Pvt..Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
38	Premier Auto Finance Ltd	Petitioner	Fralipalprava Fahe.
	Pratyudymara Sh CAuteronised representative)		

ORDER T.C.P. No. 392/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present..
- He placed on record a Letter with an Affidavit seeking withdrawal of the Petition. The relevant portion of the Affidavit is reproduced below :-

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T.C.P. No. 392/I&BC/NCLT/MB/MAH/2017

- "(1) Wishes to withdraw the aforementioned Petition TCP No. 392 of 2017 as per directions given by the Hon'ble Bench on 14 September 2017; and
- (2) The Petitioner seeks the liberty to file a fresh petition against the Respondent as a financial creditor under section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority), Rules, 2016."
- Under the circumstances when the Petitioner suo moto is withdrawing the Petition, hence he is allowed to withdraw the Petition.
- He is seeking liberty to file, if permitted by Law, Fresh Petition as Financial Creditor.
- 5. The Petition is disposed of as "Withdrawn". To be consigned to Records.

Sd/-Bhaskara Pantula Mohan Member (Judicial) 25.09.2017 Sd/-M.K. Shrawat Member (Judicial)